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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

20.01.2015

OA No. 291/00055/2015

Mr. R.S. Sharma, Counsel for applicant.

The applicant has filed the present OA against the improper and illegal revision of family pension made by the respondents vide impugned Pension Payment Order No. 519178100134 dated 02.08.2014 (Annexure A/1) in furtherance to DOP&PW OM No. 38/37/08-P & PW(A) dated 27.01.2013 (Annexure A/2) vide which they have reduced family pension benefits of the family. The learned counsel for the applicant submitted that he has filed a Notice for demand of justice dated 29.09.2014 (Annexure A/13) before the respondents but it has not been replied by them.

Respondent no. 3 is directed to consider and decide the Notice for demand of justice dated 29.09.2014 (Annexure A/13) by passing a reasoned & speaking order within a period of three months from the date of receipt of a copy of this order. The applicant is directed to send copy of the paper book of the OA to respondent no. 3 along with a copy of this order.

If any prejudicial order is passed against the applicant on notice for his demand of justice dated 29.09.2014, he is at liberty to file substantive OA, if so advised.

With these directions, the OA is disposed of at admission stage with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Abdul*